

(b) if so, whether any revised Select list in accordance with the C.S.S. Rules 1962 and the Regulations made thereunder, has since been issued;

(c) if the answer to part (b) above be in the negative:—

- (i) the reasons for not issuing the revised Select List even after a lapse of seven months; and
- (ii) the target date before which Government propose to issue the revised Select List?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) Not yet, Sir.

(c) In accordance with the Regulations governing the drawing up of the Select List the meetings of the Selection Committee are required to be presided over by the Chairman or a member of Union Public Service Commission. Owing to heavy pre-occupations, the Commission could not take up the work till April. The meetings of the Selection Committee have since been fixed and the revised Select List is expected to be issued at an early date.

House Building Co-operative Societies

3126 { Shri Buta Singh:
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) the names of the House Building Co-operative Societies in Delhi who have paid the premium per yard as acquisition and other charges levied by the Administration;

(b) the names of Societies who were asked to pay the premium but have not paid the same so far with reasons therefor;

(c) whether certain Societies have approached the Administration not to charge the premium from them with reasons advanced by them; and

(d) the steps being taken in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). A list of the Societies who have paid in full the premium charged for the land allotted to them is laid on the Table of the House. [*Placed in Library. See No. LT4351/65*]. Two Societies, namely, Adarsh Bhawan House-Building Co-operative Society and Gujranwala Co-operative House-building Society have made only part payment of the premia and have agreed to pay the balance in due course. Two other societies, namely, Narang Co-operative House-building Society and Chander Nagar Co-operative House-building Society, have not deposited the amount of premium demanded from them. The Societies have requested for allotment of land on concessional basis as envisaged in the scheme in paragraph 2-IV of the Statement placed on the Table of the Lok Sabha on the 23rd March, 1961 in reply to Call Attention Notice under Rule 197 from Shri P. G. Deb. The request is under consideration.

(c) and (d). Some Societies have requested for allotment of land at reduced rate of premium but their requests have been turned down.

House Building Co-operative Societies

3127. { Shri Buta Singh:
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) the names of the House Building Co-operative Societies in Delhi who owned land in Delhi before acquisition notification;

(b) whether their land was also acquired; if so, whether they were offered any special terms; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) A statement showing the names of house-building co-operative